

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench - Court No. – I

Excise Appeal No 403 of 2008

(Arising out of **Order-in-Appeal** No.10/2008(G) CE, dated 13.02.2008 passed by
Commissioner of Customs & Central Excise, (Appeals), Guntur)

**Andhra Pradesh Eastern
Power Distribution Company Ltd.,**
PSCC Pole Centre, Vatluru,
Near Eluru – 530 016.

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APPELLANT

VERSUS

**Commissioner of Central Excise,
Customs & Service Tax
Guntur**

..

RESPONDENT

P.B.Bo. 331, C.R.Building,
Kannavari Thota, Guntur,
Andhra Pradesh – 522 004.

Appearance

None for the Appellant.

Shri V R Pavan Kumar, Superintendent for the Respondent.

**Coram: Hon'ble Dr. D.M. MISRA, MEMBER (JUDICIAL)
Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER No. A/30311/2020

Date of Hearing:24.01.2020

Date of Decision:24.01.2020

[ORDER PER: Dr. D.M. MISRA]

None appeared on behalf of the appellant. The department submitted that they have opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal is dismissed as deemed to be withdrawn as per section 127(6) of the Finance Act (No.2), 2019.

(Order dictated & pronounced in open court)

**(Dr. D.M. MISRA)
MEMBER (JUDICIAL)**

**(P. VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**